

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 236 of 2020

IN THE MATTER OF:

Yogesh Kumar Jashwantlal Thakkar **...Appellant**

Versus

Indian Overseas Bank & Anr. **...Respondents**

Present:

For Appellant: Mr. Vishwas Shah and Mr. Udit Gupta, Advocates.

For Respondent: Ms. Sangya Negi, Advocate for R-1

Mr. Madhusudan Sharma, Advocate For R-2 (RP).

O R D E R
(Virtual Mode)

29.07.2020 The Learned Counsel for the Appellant is directed to file a copy of the 'Judgment' of the Debt Recovery Tribunal dated 18.02.2019 in complete shape since Paragraph 20 and 21 of the said Judgment are found to be missing in the types of papers annexed by the Appellant. Also, the Learned Counsel for the Appellant is directed to file a copy of the Power of Attorney dated 20.01.2020 of the 1st Respondent for Bank in complete shape. For complying with the afore-formalities, at request of the Appellant, the time is granted till 04th August, 2020.

The Registry is directed to List the matter on **05th August, 2020**.

[Justice Venugopal M.]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

[Dr. Ashok Kumar Mishra]
Member (Technical)